

**RAJASTHAN HIGH COURT, JODHPUR**

**ORDER**

No.Estt.(RJS)/52/2013

Date: 30.04.2013

**I**

**SMT. KAMAL DUTT**, an officer in the District Judge Cadre, presently posted as **Judge, Spl. Court, Communal Riots Cases, Tonk**, who has been appointed as **Judge, Family Court, Ajmer**, vide Government Order No.9(1)Nyay/89 dated 29.04.2013, is hereby relieved with immediate effect to join her new assignment.

**II**

**SHRI ISHWAR DAS JAIPAL**, an officer in the District Judge Cadre, whose services have been repatriated from the post of **Spl.Judge, N.D.P.S. Cases Court, Chittorgarh**, vide Government Order No.27(17) Nyay/2006 dated 29.04.2013, is hereby transferred/posted as **District & Sessions Judge, Jhalawar** with immediate effect.

**III**

**SHRI NARENDRA SINGH DHADDHA**, an officer in the District Judge Cadre, presently posted as **Additional & District & Sessions Judge No. 1, Kishangarhbas (Alwar)**, who has been appointed as **Spl.Judge, N.D.P.S. Cases Court, Chittorgarh** vide Government Order No.27(17)Nyay/2006 dated 29.04.2013, is hereby relieved with immediate effect to join his new assignment.

**IV**

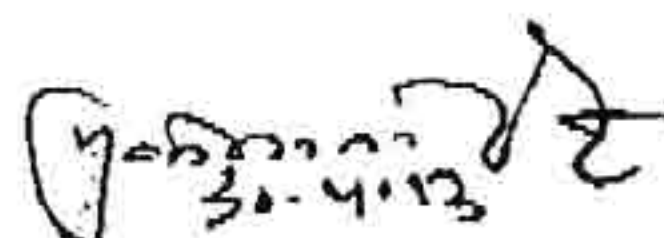
**SHRI BHUVAN GOYAL**, an officer in the District Judge Cadre, whose services have been repatriated from the post of **Registrar, State Consumer Disputes Redressal Commission, Jaipur** vide Government Order No.F.89(45)FD/CP/2005 dated 29.04.2013, is hereby transferred/posted as **Additional & District & Sessions Judge, Gulabpura (Bhilwara)** with immediate effect.

**V**

**SHRI MAHAVEER PRASAD SHARMA-I**, an officer in the District Judge Cadre, presently posted as **Additional & District & Sessions Judge No. 1, Jhunjhunu**, who has been appointed as **Registrar, State Consumer Disputes Redressal Commission, Jaipur** vide Government OrderNo.F.89(45)F.D/C.P./2005 dated 29.04.2013, is hereby relieved with immediate effect to join his new assignment.

**Note:**

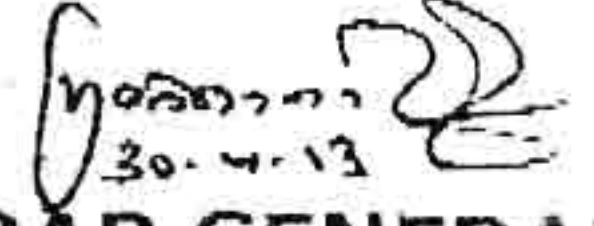
1. The Officers are directed to hand over the charge in accordance with Order No.24/P.I.Dated 23.11.1998.



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2. Shri Mahaveer Prasad Sharma-I has been transferred on his own request, therefore, he will not be entitled to claim transfer allowance and joining time.

BY ORDER,

  
30.4.13

REGISTRAR GENERAL